

आयकर अपीलिय अधीकरण, न्यायपीठ –“C(SMC)” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “C(SMC)” BENCH: KOLKATA
[Before Shri A. T. Varkey, JM]

I.T.A. No. 2066/Kol/2019
Assessment Year: 2012-13

Regent Motors Private Limited (PAN: AABCR4332A)	Vs.	Income-tax Officer, Wd-7(2), Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	18.02.2021
Date of Pronouncement	18.02.2021
For the Appellant	None (withdrawal application filed)
For the Respondent	Shri Jayanta Khanra, JCIT, Sr. DR

ORDER

Per Shri A. T. Varkey, JM:

This appeal preferred by the assessee is against the order of Ld. CIT(A)-3, Kolkata dated 24.06.2019 for AY 2012-13.

2. None appeared on behalf of the assessee. At the outset, it is noticed that an application of the assessee for withdrawal of this appeal dated 11.02.2021 is placed in file. The assessee submitted that the assessee had filed Form 1 and 2 under the Direct Tax Vivad Se Vishwas Act in respect of this appeal and the competent authority has issued Form no. 3, and assessee has received the same. Taking note of the aforesaid submission of assessee, I allow the assessee to withdraw the impugned appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(A. T. Varkey)
Judicial Member

Dated: 18.02.2021

JD, Sr. PS

Copy of the order forwarded to:

1. Appellant- Regent Motors Private Limited, 207, A. J. C. Bose Road, Near Kala Mandir, Kolkata-700 017.
2. Respondent – ITO, Ward-7(2), Kolkata.
3. The CIT(A)-3, Kolkata (sent through e-mail)
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata